

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1572**

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)

CONSTITUTIONAL CHANGES IN JAMMU AND KASHMIR

1572. SHRI REBATI TRIPURA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to bring some constitutional changes regarding Jammu and Kashmir in the near future;**
- (b) if so, the details thereof;**
- (c) if not, the reasons therefor; and**
- (d) the time-frame set for the completion of such proposed amendments?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (d): From time to time provisions of Constitution of India are made applicable to Jammu and Kashmir, based on the consultation/ concurrence of the State Government , as required.
